

LIR No. 1332/19
Gajraj Singh vs Holiday Club

19.09.2020

Present:

None for the workman.

Sh.Anil Sehgal, AR for the management.

The matter is fixed for awaiting further order of the Hon'ble High Court of Delhi, as, the proceedings of the present matter have already been stayed by the Hon'ble High Court of Delhi.

Today, no one has appeared on behalf of the workman through video conference

Accordingly, the matter stands adjourned **16.01.2021** for awaiting further order of the Hon'ble High Court of Delhi.

Ahlmad of this court is directed to send the copy of this order to the concerned official of District Court, Rouse Avenue Court Complex, New Delhi for uploading on the official website of Delhi District Court.

(PAWAN KUMAR MATTO)
PRESIDING OFFICER:LABOUR COURT-IX
ROUSE AVENUE COURTS,NEW DELHI
19.09.2020

LIR No. 1810/19
Nawab Singh vs M/s Scientific Security Management
Services Pvt Ltd.

19.09.2020

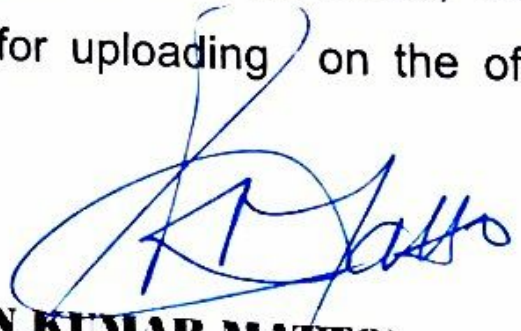
Present: None for the workman.

The matter is fixed for today for filing of the statement of claim, but today, no one has appeared on behalf of the workman through video conference

In the interest of justice, last and final opportunity is granted to the workman to file the statement of claim.

Accordingly, matter stands adjourned for filing the statement of claim on 07.11.2020.

Ahlmad of this court is directed to send the copy of this order to the concerned official of District Court, Rouse Avenue Court Complex, New Delhi for uploading on the official website of Delhi District Court.



(PAWAN KUMAR MATTO)
PRESIDING OFFICER: LABOUR COURT-IX
ROUSE AVENUE COURTS, NEW DELHI
19.09.2020

LIB No. 1811/19
Peshawari Lal vs M/s Scientific Security Management
Services Pvt Ltd.

19.09.2020

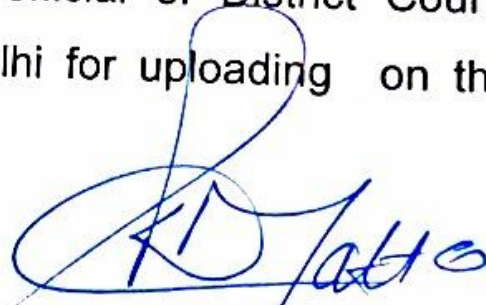
Present: None for the workman.

The matter is fixed for today for filing of the statement of claim, but today, no one has appeared on behalf of the workman through video conference

In the interest of justice, last and final opportunity is granted to the workman to file the statement of claim.

Accordingly, matter stands adjourned for filing the statement of claim on 07.11.2020.

Ahmad of this court is directed to send the copy of this order to the concerned official of District Court, Rouse Avenue Court Complex, New Delhi for uploading on the official website of Delhi District Court.



(PAWAN KUMAR MATTO)
PRESIDING OFFICER: LABOUR COURT-IX
ROUSE AVENUE COURTS, NEW DELHI
19.09.2020

**LIR No. 1813/19
Ashok Kumar vs M/s Scientific Security Management
Services Pvt Ltd.**

19.09.2020

Present:

None for the workman.

The matter is fixed for today for filing of the statement of claim, but today, no one has appeared on behalf of the workman through video conference

In the interest of justice, last and final opportunity is granted to the workman to file the statement of claim

Accordingly, matter stands adjourned for filing the statement of claim on 07.11.2020.

Ahlmad of this court is directed to send the copy of this order to the concerned official of District Court, Rouse Avenue Court Complex, New Delhi for uploading on the official website of Delhi District Court.

**(PAWAN KUMAR MATTO)
PRESIDING OFFICER: LABOUR COURT-IX
ROUSE AVENUE COURTS, NEW DELHI
19.09.2020**

LIR No. 1814/19
Rakesh Kumar vs M/s Scientific Security Management
Services Pvt Ltd.

19.09.2020

Present: None for the workman.

The matter is fixed for today for filing of the statement of claim, but today, no one has appeared on behalf of the workman through video conference

In the interest of justice, last and final opportunity is granted to the workman to file the statement of claim

Accordingly, matter stands adjourned for filing the statement of claim on 07.11.2020.

Ahlmad of this court is directed to send the copy of this order to the concerned official of District Court, Rouse Avenue Court Complex, New Delhi for uploading on the official website of Delhi District Court.

(PAWAN KUMAR MATTO)
PRESIDING OFFICER:LABOUR COURT-IX
ROUSE AVENUE COURTS,NEW DELHI
19.09.2020

LIR No. 1815/19
Rajesh Kumar vs M/s Scientific Security Management
Services Pvt Ltd.

19.09.2020

Present:

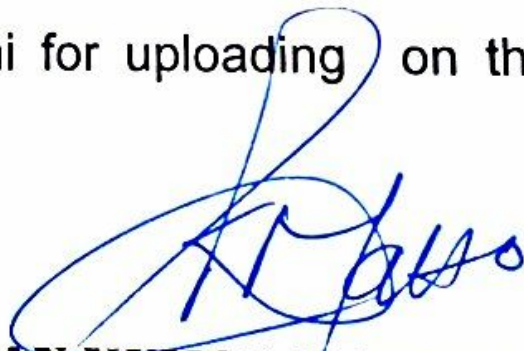
None for the workman.

The matter is fixed for today for filing of the statement of claim, but today, no one has appeared on behalf of the workman through video conference

In the interest of justice, last and final opportunity is granted to the workman to file the statement of claim

Accordingly, matter stands adjourned for filing the statement of claim on 07.11.2020.

Ahlmad of this court is directed to send the copy of this order to the concerned official of District Court, Rouse Avenue Court Complex, New Delhi for uploading on the official website of Delhi District Court.



(PAWAN KUMAR MATTO)
PRESIDING OFFICER:LABOUR COURT-IX
ROUSE AVENUE COURTS,NEW DELHI
19.09.2020

**LHR No. 1816/19
Yadu Nath vs M/s Scientific Security Management Services
Pvt Ltd.**

19.09.2020

Present:

None for the workman.

The matter is fixed for today for filing of the statement of claim, but today, no one has appeared on behalf of the workman through video conference

In the interest of justice, last and final opportunity is granted to the workman to file the statement of claim

Accordingly, matter stands adjourned for filing the statement of claim on 07.11.2020.

Ahlmad of this court is directed to send the copy of this order to the concerned official of District Court, Rouse Avenue Court Complex, New Delhi for uploading on the official website of Delhi District Court.



**(PAWAN KUMAR MATTO)
PRESIDING OFFICER: LABOUR COURT-IX
ROUSE AVENUE COURTS, NEW DELHI
19.09.2020**

LIR No. 1818/19
Om Shankar vs M/s Scientific Security Management
Services Pvt Ltd.

19.09.2020
Present:

None for the workman.

The matter is fixed for today for filing of the statement of claim, but today, no one has appeared on behalf of the workman through video conference

In the interest of justice, last and final opportunity is granted to the workman to file the statement of claim

Accordingly, matter stands adjourned for filing the statement of claim on 07.11.2020.

Ahlmad of this court is directed to send the copy of this order to the concerned official of District Court, Rouse Avenue Court Complex, New Delhi for uploading on the official website of Delhi District Court.

(PAWAN KUMAR MATTO)
PRESIDING OFFICER:LABOUR COURT-IX
ROUSE AVENUE COURTS,NEW DELHI
19.09.2020

LIR No. 1819/19
Yugal Kishore Rai vs M/s Scientific Security Management
Services Pvt Ltd.

19.09.2020

Present: None for the workman.

The matter is fixed for today for filing of the statement of claim, but today, no one has appeared on behalf of the workman through video conference

In the interest of justice, last and final opportunity is granted to the workman to file the statement of claim

Accordingly, matter stands adjourned for filing the statement of claim on 07.11.2020.

Ahmad of this court is directed to send the copy of this order to the concerned official of District Court, Rouse Avenue Court Complex, New Delhi for uploading on the official website of Delhi District Court.

(PAWAN KUMAR MATTO)
PRESIDING OFFICER: LABOUR COURT-IX
ROUSE AVENUE COURTS, NEW DELHI
19.09.2020

LIR No. 1823/19
Harish Kumar vs M/s Scientific Security Management
Services Pvt Ltd.

19.09.2020

Present:

None for the workman.

The matter is fixed for today for filing of the statement of claim, but today, no one has appeared on behalf of the workman through video conference

In the interest of justice, last and final opportunity is granted to the workman to file the statement of claim.

Accordingly, matter stands adjourned for filing the statement of claim on 07.11.2020.

Ahmad of this court is directed to send the copy of this order to the concerned official of District Court, Rouse Avenue Court Complex, New Delhi for uploading on the official website of Delhi District Court.


(PAWAN KUMAR MATTO)
PRESIDING OFFICER: LABOUR COURT-IX
ROUSE AVENUE COURTS, NEW DELHI
19.09.2020

**LIR No. 1824/19
Pankaj Thakur vs M/s Scientific Security Management
Services Pvt Ltd.**

19.09.2020

Present:

None for the workman.

The matter is fixed for today for filing of the statement of claim, but today, no one has appeared on behalf of the workman through video conference

In the interest of justice, last and final opportunity is granted to the workman to file the statement of claim.

Accordingly, matter stands adjourned for filing the statement of claim on 07.11.2020.

Ahlmad of this court is directed to send the copy of this order to the concerned official of District Court, Rouse Avenue Court Complex, New Delhi for uploading on the official website of Delhi District Court.


(PAWAN KUMAR MATTO)
PRESIDING OFFICER:LABOUR COURT-IX
ROUSE AVENUE COURTS,NEW DELHI
19.09.2020

LIR No. 3857/18
Giriraj Singh vs M/s Aura Fashion Garments

19.09.2020

Present:

None for the parties.

The matter is fixed for today for filing of rejoinder and framing of issues, but, today, no one has appeared on behalf of any of the parties through video conference.

In the interest of justice, last and final opportunity is granted to the workman to file the rejoinder.

Accordingly, the matter stands adjourned for filing the rejoinder and framing of issues on 30.09.2020.

Ahlmad of this court is directed to send the copy of this order to the concerned official of District Court, Rouse Avenue Court Complex, New Delhi for uploading on the official website of Delhi District Court.

(PAWAN KUMAR MATTO)
PRESIDING OFFICER: LABOUR COURT-IX
ROUSE AVENUE COURTS, NEW DELHI
19.09.2020

LID No. 392/19

Vinod Kumar vs M/s Pujan and Co.

19.09.2020

Present:

None for the parties.

The matter is fixed for today for evidence of the workman.

Today, no one has appeared on behalf of any of the parties through video conference

Accordingly, the matter stands adjourned for the same purpose on **24.08.2021**. Workman is directed to file the affidavits of the witnesses in the court one week prior to the next date of hearing and supply advance copies thereof to the management or its AR in similar manner.

Ahlmad of this court is directed to send the copy of this order to the concerned official of District Court, Rouse Avenue Court Complex, New Delhi for uploading on the official website of Delhi District Court.

(PAWAN KUMAR MATTO)
PRESIDING OFFICER: LABOUR COURT-IX
ROUSE AVENUE COURTS, NEW DELHI
19.09.2020

LII No. 3477/17
Lalit Kumar vs Ili Tech Enterprises

19.09.2020

Present:

None for the parties.

The matter is fixed for today for remaining evidence of the workman.

Today, no one has appeared on behalf of any of the parties through video conference.

Accordingly, the matter stands adjourned for remaining evidence of the workman on **27.08.2021**. Workman is directed to file the affidavits of the witnesses in the court one week prior to the next date of hearing and supply advance copies thereof to the management or its AR in similar manner.

Ahlmad of this court is directed to send the copy of this order to the concerned official of District Court, Rouse Avenue Court Complex, New Delhi for uploading on the official website of Delhi District Court.


(PAWAN KUMAR MATTO)
PRESIDING OFFICER:LABOUR COURT-IX
ROUSE AVENUE COURTS,NEW DELHI
19.09.2020

LID No. 57/18

Lal Chand vs Harsh Transport Pvt Ltd

19.09.2020

Present: None for the workman.
 Management is already exparte.

The matter is fixed for today for exparte evidence of the workman.

Today, no one has appeared on behalf of the workman through video conference

Accordingly, the matter stands adjourned for exparte evidence of the workman on **08.04.2021**. Workman is directed to conclude his entire evidence on the next date of hearing.

Ahlmad of this court is directed to send the copy of this order to the concerned official of District Court, Rouse Avenue Court Complex, New Delhi for uploading on the official website of Delhi District Court.

(PAWAN KUMAR MATTO)
PRESIDING OFFICER: LABOUR COURT-IX
ROUSE AVENUE COURTS, NEW DELHI
19.09.2020

**LIR No. 645/18
Ramesh Kumar vs M/s Arihant Company through its
proprietor Sh. Arun Jain.**

19.09.2020

Present: None for the workman.
Sh. Ravi Verma, AR for the managements.

The matter is fixed for today for evidence of the workman, but today, no one has appeared on behalf of the workman through video conference

On dated 08.01.2020, the Id. AR for the workman had filed an application U/S 11(3)(B) of the I.D.Act, as, on that day, no one had appeared on behalf of the managements. So, the notices of the said application were ordered to be issued to the managements for 01.04.2020.

The notice issued to the management no.1 is received back with the report served. The notice issued to the management no.2 is received back with the report unserved for 01.04.2020. The matter could not be taken up on 01.04.2020 in view of spreading of covid 19. It was taken up in the enblocked date i.e. 02.09.2020. On that day, no one had appeared on behalf of any of the parties through video conference, so, the matter was fixed for the date already fixed i.e. today for the evidence of the workman and for service of the notices of the said application.

Today, the Id. AR for the managements has appeared through video conference. He has submitted that the

contd.



managements have not received any copy of the said application U/S 11(3) (B) of the I.D. Act and the management no.1 has received only the notice of the said application through whatsapp. So, the workman is directed to supply the copy of the said application to the Id. AR for the managements within 10 days from today.

Since, the notice earlier issued to the management no.2 is received back unserved, so, the Id. AR for the managements is directed to file fresh address of the management no.2 within 10 days from today.

The matter stands adjourned for evidence of the workman on **01.09.2021**. Workman is directed to file the affidavits of all the witnesses in the court one week prior to the next date of hearing and supply advance copies thereof to the managements or their AR in similar manner.

Matter stands adjourned for filing reply and consideration on the above said application on **30.01.2021**.

Ahlmad of this court is directed to send the copy of this order to the concerned official of District Court, Rouse Avenue Court Complex, New Delhi for uploading on the official website of Delhi District Court.


(PAWAN KUMAR MATTO)
PRESIDING OFFICER: LABOUR COURT-IX
ROUSE AVENUE COURTS, NEW DELHI
19.09.2020

LID No. 395/19
Uned Singh Mehra vs M/s Praveen Building Construction
Company Pvt Ltd.

19.09.2020

Present:

None for the parties.

The matter is fixed for today for remaining evidence of the management, but today, no one has appeared on behalf of any of the parties through video conference.

Accordingly, the matter stands adjourned for remaining evidence of the management on **22.07.2021**. Management is directed to file affidavits of the witnesses in the court one week prior to the next date of hearing and supply advance copies thereof to the workman or his AR in similar manner.

Ahmad of this court is directed to send the copy of this order to the concerned official of District Court, Rouse Avenue Court Complex, New Delhi for uploading on the official website of Delhi District Court.

(PAWAN KUMAR MATTO)
PRESIDING OFFICER: LABOUR COURT-IX
ROUSE AVENUE COURTS, NEW DELHI
19.09.2020